

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. Sriya Farms and Feeds Private Limited

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sriya Farms and Feeds Private Limited
2.	Date of incorporation of corporate debtor	17 th April, 2015.
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U05000KA2015PTC079879
5.	Address of the registered office and principal office (if any) of corporate debtor	No.208/B, 1st Stage, HBR Layout, 2nd Block, 80 Feet Main Road , Bangalore, Karnataka- 560 043.
6.	Date of closure of Insolvency Resolution Process	16 th March,2026 [Liquidation ordered by NCLT on 17 th March,2026]
7.	Liquidation commencement date of corporate debtor	17 th March,2026 [Order received on 20 th March,2026]
8.	Name and registration number of the insolvency professional acting as liquidator	M/s. SPP Insolvency Professionals LLP Reg.no.IBBI/IPE-0143/IPA-1/2022-23/50033 M/s. SPP Insolvency Professionals LLP., 2nd Floor, CODISSIA, G.D. Naidu Towers, Huzur Road, Coimbatore - 641 018 Ph.no: +91-94888-10404 Mail to: sriya.liq@gmail.com / ipeadmin@sppgroups.com .
9.	Address and e-mail of the liquidator, as registered with the Board	
10.	Address and e-mail to be used for correspondence with the Liquidator	
11.	Last date for submission of claims	16 th April,2026.

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of liquidation of the **M/s. Sriya Farms and Feeds Private Limited on 17th March, 2026.**

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in→ Resources→ Downloads→ Forms under IBBI (Liquidation Process) Regulations, 2016.

The stakeholders of **M/s. Sriya Farms and Feeds Private Limited** are hereby called upon to submit their claims with proof on or before **16th April, 2026** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]



Date : 21.03.2026
Place : Coimbatore

CA Mahalingam Suresh Kumar
Designated Partner and Authorized Signatory
M/s. SPP Insolvency Professionals LLP [IPE] acting as
Liquidator of M/s. Sriya Farms and Feeds Private Limited
AFANo.: AA1/50033/02/300626/20056 valid upto 30.06.2026

Form B has been published in the following Newspapers

1. The New Indian Express- Bengaluru Edition covering Kolar in English language published on 22.03.2026
2. Prajavani - Bengaluru Edition covering Kolar in Kannada Language published on 23.03.2026

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Liquidator of M/s.Sriya Farms And Feeds Private Limited
AFA No.: AA1/50033/02/300626/20056 validupto 30.06.2026